

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT/
AS ON THE 8.7.1996 1996

1. Name of the Government Servant in full (in block letters): **YOGESH JASWAL**
2. Service to which he belongs : **H.P JUDICIAL SERVICES**
3. Total length of service up-to date:
 - (i) In non-gazetted rank :
 - (ii) In gazetted rank : **1 year 3 months**
4. Present post held and place of posting : **SUB JUDGE - CUM - J. M. I. C (2) HAMIRPUR**
5. Total annual income from all sources during the calendar year immediately preceding the 8.7.1996: **From 1st January upto the month of June, approximately Rs 15,000/- (Fifteen Thousand)**

DECLARATION

I hereby declare that the return enclosed namely, Forms 1 to V, are complete, true and correct as on 24-10-97 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub Rule(1) of Rule 18 of the Central Civil Service (Conduct) Rules, 1964.

Dated :-

Yogesh
Signature

Note 1:

This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any other person.

Note 2:

If a Government servant is a member of Hindu Undivided family with coparcenary rights in the properties of family either as a 'Karta' or a member, he should indicate in the return in Form No. 1 the value of his share in such property and share it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

Contd..

Value of the Property (See note 2 below)	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks
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10.

11.

12.

13.

— Nil —

NOTE 1. : For purpose of column 9 the term "lease" would mean - 1 case if immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, the lease of immovable property is contained from a person having official ~~dealings~~ dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term and the periodicity of payment of rent.

NOTE 2. Column 10 should be shown :


- (a) where the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition.
- (b) Where it has been acquired by lease, the total annual rent thereof also, and
- (c) where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

(See order below Rule 18)

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT/AS ON THE 8.7.1996

1. Cash and Bank balance exceeding 3 months emoluments.
2. Deposits, loans advanced and investments (such as shares securities, debentures etc.)

SrNo	Description	Name and address of company, bank etc.	Amount	If not in own name, name and address of persons in whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks.
1	2	3	4	5	6	7
— Nil —						

Signature 
 Dated 24-10-97

Note:- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given. The term 'emolument' means the pay and allowances received by the government servant.

(See order below rule 18)
 STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 8.7.1996.

Sr.No Description of items.	Price or value at the time of acquisition and/ or the total payment made up to the date of return, as the case may be, in case of articles purchased on hire purchased or instalment basis.	If not in own name and address of the person in whose name and his/her relation- ship with Govt. Servant.	How acquired with approximate date of acquisition.	Remarks.	
1	2	3	4	5	6
(1) Gold Ornaments	Approx Rs 60,000	WIFE (Mrs MANTA JASJAL)	GIFTED AT THE TIME OF MARRIAGE BY MY FATHER & MOTHER-IN-LAW IN ON 8-10-95.	SELF ACQUIRED BEFORE JOINING THE SERVICE	
(2) Silver Ornaments	Approx Rs 3000/-	- do -	- do -		
(3) One Coloured T.V	Rs 20,300/-	do			
(4) One Refrigerator	Rs 12,700	do			

Signature

Date: 24-10-97

Note:- In this form information may be given regarding items like (a) jewellery owned by him (total value) (b) silver and other precious metals and precious stones owned by him but forming part of jewellery (total value) (c) (i) motor cars, (ii) Scooters/Motor Cycles, (iii) refrigerators/air-conditions (IV) radios/radiograms/television sets xxx and any other article, the value of which individually exceeds Rs. 1000/- (d) value of items of movable property individually worth less than Rs. 1000/- other than articles of daily use such as clothes, books, utensils, crockery etc. - added together worth less than Rs. 1000/- other than articles of daily use such as clothes, books, utensils, crockery etc. added together as lump sum.

Note 2 In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3 In column 6, particulars regarding sanction obtained or report made in respect of various transaction may be given.

(See Order below Rule 18)

FORM-IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/
AS ON THE 1st 8.7.1996.

Insurance policies					Provident funds.					Remarks (if there is dispute regarding closing balance the figures according to the Govt. Servant should also be mentioned in this column.)
SrNo	Policy No and date of policy.	Name of insurance company.	Sum insured date of maturity.	Amount of annual premium.	Type of provident funds/G.P.F account No.	Closing as last by the accounts alongwith date of such.	Balance reported. Audit/ Officers balance.	Contributions made subsequently.	Total	
1	2	3	4	5	6	7	8	9	10	11.

NIL

Signature

Date. 24-10-97

See order below rule 18.

FORM No 5.

Statement of debts and other liabilities on first appointment/
as on the 8.7.1996.

Sr.No	Amount	Name and address of creditor.	Date of incurring liability.	Details of transaction.	Remarks.
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— NIL —

Signature.

Date. 24-10-97

- Note 1. Individual items of loans not exceeding three months emoluments or Rs. 1000/- which ever is less, need not be included.
- Note 2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- Note. 3 The term emoluments means pay and allowances received by the Govt. Servant.
- Note:-4 The statement should also include various loans and advances available to Govt. servants like advance for purchase of conveyance, House building etc. (other than advances of pay and travelling allowances), Advances from the G.P. Fund, and loans of Life Insurance Policies and fixed deposits.